

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 402
IB/1032/ND/2020

IN THE MATTER OF:

Rajinder Mehta	...	Applicant
Vs.		
Prosper Channel Life Science India	...	Respondent

Order under Section 9 Of IBC, 2016.

Order delivered on 18.11.2022

Coram:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. N. P. Joshi & Sandeep Sharma Advocates
For the Respondent : Adv. Gursat Singh

ORDER

Heard the submissions made by the Counsels for both the parties by the gesture of body language as they are not audible. In order to avoid conducting in the matter through gestures, Counsels for both the parties are directed to appear physically before the Tribunal on the next date of hearing and also submit the compliance of the order dated 26.09.2022. Matter is now posted on **29.11.2022**. Counsel for the Corporate Debtor is directed to communicate the next date of hearing to Counsel for the Operational Creditor.

SD/-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

- Sd -

P.S.N. PRASAD
MEMBER (JUDICIAL)